CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP-431/2018 in OA-4041/2017

New Delhi, this the 07th day of September, 2018

Hon'ble Sh. V. Ajay Kumar, Member(J) Hon'ble Sh. A.K. Bishnoi, Member(A)

- Sh. Dushyant Sharma, S/o Sh. Lakshman Sharma Working in Swami Daya Nand Hospital, Works Deptt., Shahdara, Delhi-32.
- Sh. Shyam Pal Singh s/o Sh. Adnu Singh, Working in Swami Daya Nand Hospital, Works Deptt., Shahdara, Delhi-32.
- 3. Sh. Giri Raj, S/o Sh. Jai Chand, Working in Ward 243, Nand Nagri, Delhi.
- Sh. Naresh Kumar Yadav,
 S/o SH. Rohtash Yadav,
 Working in Ward 243, Nand Nagri, Delhi.
- 5. Sh. Bishow Bhushan Samal, S/o Sh. R.N. Samal, Working in Ward 243, Nand Nagri, Delhi.
- 6. Sh. Rajeev Kumar, S/o late Sh. Kudiyamal, Working in Ward No. 248, Shahdara.
- 7. Sh. Ranpal, S/o late Sh. Shyoraj Singh,
 Working in Ward No. 240, Old Seemapuri, Delhi. ...Petitioners

(through Sh. Rajeev Sharma)

Versus

- Sh. Madhup Vyas, Commissioner, North DMC
 Dr. S.P. Mukherjee Civic Centre, 4th Floor, J.L. Marg, New Delhi.
- Dr. Ranvir Singh, Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi.

...Respondents

(through Ms. Anupama Bansal)

CP-431/18 in OA-4041/17

ORDER(ORAL)

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Hon'ble Sh. V. Ajay Kumar, Member(J)

OA No. 4041/2017 filed by the applicants was disposed of on 23.01.2018 as

under:

"4. In the circumstances, the OA is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the Annexure-2 representation dated

31.03.2016 of the applicants and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90

days from the date of receipt of a copy of this order. No order as

to costs.

Let a copy of the OA be enclosed to this order."

2. Today, learned counsel for the respondents while producing an order

dated 05.09.2018submitted that they have fully complied with the order of this

Tribunal.

3. In the circumstances and in view of the substantial compliance of the

order of this Tribunal, this CP is closed. Notices issued to the alleged contemnors

are discharged. The petitioners, however, are at liberty to avail the remedies

available to them, in accordance with law, against the order now passed by

the respondents, if they are still aggrieved. No costs.

(A.K. Bishnoi) Member(A) (V. Ajay Kumar) Member(J)

/ns/